

Central Administrative Tribunal
Principal Bench: new Delhi

C.P. No.106/2002 In
O.A. No.428/2001

This the 4th day of April, 2002

(6)

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

D.L. Bhatia - Singh,
Sw/o Lt. Shri Mohan Lal,
R/o C-4-1/262, Janakpuri,
New Delhi-58.

-Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

Shri S.C. Saxena,
The Chief Commissioner of Income Tax,
Delhi-2. Central Revenue Building,
I.P. Estate, New Delhi-2.

-Respondent

(By Advocate: Shri V.P. Uppal)

ORDER (Oral)

Hon'ble Shri Justice Ashok Agarwal:

Parties are ad idem that though belatedly
the order which has been made the basis of the
present Contempt Petition, has been fully complied
with.

2. In view of the aforesaid compliance, we do
not find that any ground now survives to take action
for contempt. Present Contempt Petition, in the
circumstances, is permitted to be withdrawn.
Notices issued to the respondents are discharged.

V.K. Majotra
(V.K. Majotra)

Member (A)

Ashok Agarwal
(Ashok Agarwal)

Chairman

cc.